

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.93/90

No.821/92

Date of order: 5.2.1996

P.R.Gupta & Ors : Applicants

Vs.

Union of India & Ors, : Respondents

Mr.J.K.Kaushik : Counsel for applicants

Mr.Manish Bhandari : Counsel for respondents

CORAM:

Hon'blr Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.O.P.Sharma, Administrative Member

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Applicants S/Shri P.R.Gupta, H.S.Kanwal and Hari Raj K, in this application under Sec.19 of the Administrative Tribunals Act, 1985, have challenged the impugned order dated 31.1.1990 (Annex.A1) by which 36 candidates for the post of Station Superintendents were empanelled. The applicants sought a direction to the respondents to conduct a fresh selection for the said post.

2. We have heard the learned counsel for the parties and have gone through the records carefully.

3. During the course of arguments it emerged that applicant Shri Hari Raj K, did not appear at the viva voce test and therefore the question of his inclusion in the panel does not arise. As regards applicants S/Shri P.R.Gupta and H.S. Kanwal, they have already ~~been~~ retired from the post of Station Superintendent and they drew the pay of the post at the time of their retirement and their pension has already been fixed accordingly. In these circumstances the counsel for the parties agreed that the O.A has become infructuous. The result is that this application is dismissed as having become infructuous. No order as to costs.

  
(O.P.Sharma)

Member(Adm)

  
(Gopal Krishna)

Vice Chairman.